

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 465**

TO BE ANSWERED ON THE 06TH FEBRUARY, 2018 / MAGHA 17, 1939 (SAKA)

ASSEMBLY SEATS

465. SHRI M. MURALI MOHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is considering to enhance the number of Assembly seats in Andhra Pradesh and Telangana as promised under Section 26(1) of the AP Re-organization Act; and

(b) if so, the details thereof and the progress made so far, in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) & (b): Section 26(1) of the A.P. Reorganisation Act, 2014 inter-alia states that "Subject to the provisions contained in article 170 of the Constitution and without prejudice to section 15 of this Act, the number of seats in the Legislative Assembly of the successor States of Andhra Pradesh and Telangana shall be increased from 175 and 119 to 225 and 153, respectively,....". As per Article 170(3) of the Constitution, the total number of seats in the Assembly of each State shall not be readjusted till after the first Census is published post the year 2026. Therefore, unless and until Article 170 is amended in line with Section 26 of the Andhra Pradesh Reorganisation Act, 2014, the number of seats cannot be increased.
